

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD**

Dated: This the 07th day of **December** 2018.

PRESENT:

HON'BLE MR.RAKESH SAGAR JAIN, MEMBER –J

Original Application No. 330/1310 of 2018

Rajni Bala Sachdeva, A/a 54 years, D/o S. L. Ahuja,

Presently posted as Section Officer in the office of Central Board of Secondary Education, Regional Office, Allahabad – 211001.

.... . Applicant

By Adv: Shri Dharmendra Tiwari

V E R S U S

1. Union of India, through its Secretary, Ministry of Human Resources Development, Shashtri Bhawan, New Delhi – 110001.
2. The Chairman/Chairperson, Central Board of Secondary Education, Preet Vihar Delhi – 110092.
3. The Secretary, Central Board of Secondary Education, Head Office, Preet Vihar, Delhi – 110092.
4. The Regional Officer, Central Board of Secondary Education, Regional Office, 35-B, Civil Station, M.G. Marg, Civil Lines, Allahabad – 211001.

.....Respondents

By Adv: Shri L. P. Tiwari

ORDER

BY HON'BLE MR. RAKESH SAGAR JAIN, MEMBER – A

Shri D. Tiwari, counsel for the applicant and Shri R. K. Srivastava, learned counsel for the respondents are present.

2. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondent No.3/competent authority to consider and decide the representation dated 13.11.2018 (Annexure A-3) of the applicant within a stipulated period of time.

3. However, looking to the limited prayer sought by the learned counsel for the applicant during course of argument there would be no fruitful purpose to keep pending this O.A.

4. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the O.A. is disposed of with direction to respondent No.3/competent authority to decide the representation dated 13.11.2018 (Annexure A-3) of the applicant by passing a reasoned and speaking order within a period of one month from the date of receipt of certified copy of this order. Till disposal of the representation no recovery shall be affected. If the decision goes in favour of the applicant the respondents would refund the recovery so made. The order be communicated to the applicant.

5. Accordingly O.A. is disposed of. No order as to costs.

(RAKESH SAGAR JAIN)

MEMBER – J

/Shashi/